

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND COOPERATION (SHRI A. C. GEORGE): (a) and (b). All the State cooperative laws provide for the State Government's nomination of its Directors on the Board of Management of cooperatives, to whose share capital the Government has made contribution. The nomination varies from State to State, but generally it is three Directors or a third of the total strength of the Board of Directors, whichever is less. A few State laws, however, provide for a larger number of Government nominees on the Board of Management of those cooperatives which are in receipt of substantial assistance from the Government. On a careful review of the working of this system, Central guidelines have recently been issued to the States, which suggest *inter-alia* that there need be no such nomination by the Government if its contribution to a society's equity is less than a third of the total amount. It has also been suggested that the nominations should not under any circumstances exceed 5 or one half of the Board whichever is less.

Separate Plan for Science and Technology †

1554. **SHRI P. R. SHENOY:** Will the Minister of PLANNING be pleased to state:

(a) whether there is a separate plan for Science and Technology;

(b) if so, the salient features thereof; and

(c) the progress made, so far, in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) and (b). The Fifth Five Year Plan contains, as an integral part, the Science and Technology (S&T) Plan. The details of the Science and Tech-

nology (S & T) Plan in terms of objectives and projects are given in the two volumes brought out by National Committee on Science and Technology which were placed on the Table of the House on 26th March, 1974.

(c) Steps towards implementation of the S & T Projects have been taken. The actual expenditure under the Plan during 1974-75 towards these programmes was Rs. 69 crores and the estimated expenditure during 1975-76 was approximately Rs. 113 crores. The Budget allocation for 1976-77 is Rs. 156 crores.

Issue of Licences and Letters of Intent

1555. **SHRI S. R. DAMANI:** Will the Minister of INDUSTRY be pleased to state:

(a) the number of licences and letters of intent granted in the current year and the items and capacities covered by them;

(b) the number of letters of intent converted into licences; and

(c) number of letters of intent/licences cancelled?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): (a) 342 industrial licences and 225 letters of intent were issued under Industries (Development and Regulation) Act, 1951 during January—June, 1976. Details of these industrial licences and letters of intent including item of manufacture and capacity etc. are being published in "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences", "Indian Trade Journal", "Journal of Industry and Trade" and "Monthly List of Letters of Intent and Industrial Licences". Copies of these publications are available in the Parliament Library.